

by e-mail

# **THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-50/1997/4664/A

From :- Smti. Kanchan Newar,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, ✓ Smti. A. Deka,  
District & Sessions Judge, i/c,  
Darrang, Mangaldai

Dated Guwahati, the 8<sup>th</sup> August, 2018.

Sub:- **Casual Leave with Station Leave permission.**

Ref:- Your letter No. DJ(D)/4296/2018, dtd. 04.08.2018

Madam,

With reference to the above, I am directed to inform you that, your prayer for Casual Leave on 06.08.2018 along with station leave permission from the evening of 04.08.2018 till the morning of 07.08.2018 has been granted/ ~~rejected~~.

Further, in your absence, the Civil Judge and Asstt. Sessions Judge, Darrang, Mangaldai and in his absence, the Chief Judicial Magistrate, Darrang, Mangaldai, and in his absence any other Officer who will be in charge of the Office of the Chief Judicial Magistrate, Darrang, Mangaldoi, shall be in charge of your Court and Office for all urgent matters under section 10(3)Cr.P.C.

Yours faithfully,

 2/8/18.  
**JOINT REGISTRAR(VIGILANCE)**

